

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6073

ANSWERED ON:14.05.2012

MONITORING OF ACTS PERTAINING TO SOCIAL JUSTICE

Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao;Sukur Shri Jadhav Baliram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any mechanism for monitoring the implementation of the recent Acts pertaining to social justice;
- (b) if so, the details thereof;
- (c) whether the Government has provided any funds to the various States including Maharashtra for this purpose;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) & (b) The Ministry of Social Justice and Empowerment is the nodal Ministry for implementation of the following Acts :-

(i) The Protection of Civil Rights Act, 1955 (excluding administration of criminal justice for offences under the Act).

(ii) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (excluding administration of criminal justice for offences under the Act)

(iii) The Rehabilitation Council of India Act, 1992 (RCI Act)

(iv) National Commission for Backward Classes Act, 1993.

(v) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

(vi) The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999.

(vii) The Maintenance and Welfare of Parents and Senior Citizens Act, 2007.

The Ministry monitors the implementation of the above mentioned Acts through, inter alia, regular interaction with the State Governments/Union Territory Administrations at various levels, Central and State Coordination Committees etc. A Committee under the Chairmanship of Minister of Social Justice & Empowerment has also been constituted to monitor the implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. Rehabilitation Council of India constituted under Section 3 of the RCI Act, 1992 also monitors the implementation of the Act.

(c) No, Madam.

(d) Does not arise.

(e) The existing mechanism for monitoring the implementation of these Acts does not require any funds to be provided to the State Governments/Union Territory Administrations.